IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (SJ) No. 606 of 2010

Raghubar Yadav and others … … Appellants
Versus
The State of Jharkhand … .... Respondent

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : None
For the State : None

Order No. /Dated: 23rd April, 2021

Today no one appears on behalf of either side.

Learned counsel for the State is directed to file affidavit regarding custody of the surviving appellants, that is, appellant Nos. 2 to 7.

A copy of this order be given to the learned counsel for the State.

Put up after three weeks.

KNR/- **(Ratnaker Bhengra, J.)**